

Himachal Pradesh Private Unaided Dental Colleges (Regulation Of Admission And Fixation Of Fee For Academic Year 2003-2004) Act, 2006

(Act No. 4 Of 2006)

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Passed in Hindi by the Himachal Pradesh Vidhan Sabha. For Statement of Objects and Reasons see the Rajpatra, Himachal Pradesh (Extra-ordinary), dated 22nd February, 2006, pp. 7109 -7110 and 7114.

Received the assent of the Governor on 7th March, 2006 and was published both in Hindi and English in the Rajpatra, Himachal Pradesh (Extra-ordinary), dated 8th March, 2006, pp. 7659-7666.

An Act to provide for the regulation and fixation of fee in Private Unaided Dental Colleges in the State of Himachal Pradesh for the academic session 2003-2004 in respect of students admitted against State Government Quota (merit seats) and the matters connected therewith or incidental thereto.

Himachal Pradesh Private Unaided Dental Colleges (Regulation Of Admission And Fixation Of Fee For Academic Year 2003-2004) Act, 2006

(Act No. 4 Of 2006)

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Fifty-Seventh Year of the Republic of India, as follows:-

1. Short title and commencement.-

(1) This Act may be called the Himachal Pradesh Private Unaided Dental Colleges (Regulation of Admission and Fixation of Fee for the academic year 2003-2004) Act, 2006.

(2) It shall be deemed to have come into force on the 15th day of September, 2003.

2. Application.-

This Act shall apply to the Private Unaided Dental Colleges affiliated to Himachal

Pradesh University established under section 2(f) of the University Grants Commission Act, 1956(3 of 1956).

3. Definitions.-

In this Act, unless the context otherwise requires,-

(a) "Official Gazette" means the Rajpatra of Himachal Pradesh;

(b) "Private Unaided Dental College" means a college or a school or an institution by whatever name called, imparting professional education in Dental Surgery approved by or recognized by the concerned statutory body and affiliated to the Himachal Pradesh University and not receiving financial aid or assistance in whole or in part from the Central or State Government or from anybody, under the control of Central or State Government;

(c) "State" means State of Himachal Pradesh; and

(d) "State Government" or "Government" means the Government of Himachal Pradesh.

4. Fixation and regulation of fee.-

Notwithstanding anything contained in any order or judgment passed by any competent court or any order, notification or instructions issued, the students admitted against Government Quota (merit seats) during the academic year 2003-04 in Private Unaided Dental Colleges in the State shall continue to pay fee for the academic year 2003-2004 according to the fee structure issued vide Notification No. HFW-B(F)5-10/94-loose, dated 15-9-2003 for the entire academic course of Bachelor of Dental Surgery.

5. Power to make rules.-

(1) The State Government may, by notification published in the Official Gazette, make rules for carrying out the provisions of this Act.

(2) Every rule made under this Act shall be laid, as soon as may be after it is made, before the State Legislative Assembly while it is in session, for a total period of ten days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of session in which it is so laid or the successive sessions aforesaid, the Legislative Assembly agrees in making any modification in the rule, or agrees that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be, so however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.